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ITEM NO.15

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s) 28092-28093/2014
(Arising out of impugned final judgment and order dated 04/07/2011
in WP No. 20270/1990 and order dated 11/10/2013 in WP No. in RA No.
220755/2011 passed by the High Court of Judicature at Allahabad)
HARI SHANKAR RAI

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(Office report on default)

Date : 16/11/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL

[IN CHAMBERS]

For Petitioner(s) Mr. Anant K. Vatsya,Adv.

Mr. Devendra Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

As prayed for, four weeks' time is granted to learned
counsel for the petitioner to cure the defects as pointed
out by the Registry in its office report dated
07 th

October, 2016.

(SAPNA BISHT)

SR. P.A.

(MADHU NARULA)

COURT MASTER